IN THE CENTRAL ADMINISTRATIVE TRIBUTIAL NEW DELHI

O.A. No. 2346-A/95 T.A.No.

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DATE OF DECISION 18-11-99

Sh.Y.D.Sharma and Ors

....Petitioner

Sh.J.K.Das

....Advocate for the Petitioner(s)

VERSUS

voi & ors.

....Baspondent(s)

Respondents.

CORAM

The Bon'ble Shri S.R. Adige, Vice Chairman (A).
The Bon'ble Sac Lakshmi Swaminathan, Member (J)

- 1. To be referred to the Reporter or mot? Yes
- 2. Whether it needs to be circulated to other Benches of the Tribunal? No.

(Smt.Lakshmi Swaminathan)

Member(J)

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O.A. 2346A/95

New Delhi this the 18 th day of November, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A). Hon'ble Smt. Lakshmi Swaminathan, Member(J).

- Y.D. Sharma,
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- 8. J.P. Singhal, S/o late Shri J.K. Dass, R/o R-1/29/1, Mehrauli, New Delhi.
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- 11. Smt. Renu Sachar, W/o Shri R.K. Sachar, Q.No. BD-854, Sarojini Nagar,
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- 12. Smt. Viman Kawantra, W/o Shri N.D. Kawantra, CC-32E, DDA Flats, Hari Nagar, New Delhi.
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- 17. Smt. Charanjit Pasricha, W/o Shri P.S. Pasricha, KU-57, Pitampura, Vishakha Enclave, Delhi.
- 18. Smt. Rita Dennison, W/o Shri A. Dennison, R/o 226, East Punjabi Bagh, LIG Flat, Jai Dev Park, New Delhi.
- Smt. Ranjit Chhabra, W/o Shri J.P. Chhabra, R/o H.No. O-63, West Patel Nagar, New Delhi.
- 20. Smt. Kamlesh Kalra, W/o Shri O.P. Kalra, R/o C-5-D/35-B, Janak Puri, Delhi.
- 21. S.K. Bhatnagar, S/o late Shri R.D. Bhatnagar, Q.No.165, DESU Colony, Shalimar Bagh, Delhi.
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- 23. B.S. Dogra,
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 - 28. Smt. Lalita Verma, W/o Shri S.C. Verma, R/o A-2/119, Sector-5, Rohini, Delhi.
 - 29. Smt. Veena Grover W/o Shri S.L. Grover, C-3/184, Janak Puri, New Delhi.
 - 30. Smt. Kiran Chandhok, W/o Shri V.K. Chandhok, R/o F-14/19, Krishna Nagar, Delhi.
 - 31. L.P. Sharma, S/o late Shri Shriram Sharma, R/o Q.No. 192, Chitra Gupta Road, Pahar Ganj, New Delhi.
 - 32. V.P. Saxena, S/o late Shri R.C. Lal, R/o BD-84B, Sarojini Nagar, New Delhi.
 - 33. S.L. Jain,
 S/o late Shri Puran Chand Jain,
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 - 34. Harsaran, S/o Shri Harish Chand, R/o Q.No. 559, Sector-IX, R.K. Puram, New Delhi.
 - 35. Smt. Meera Saxena, W/o Shri S.K. Saxena, R/o 42/2B Area, Beshwa Road, New Delhi.

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- 36. Smt. H.K. Purwa,
 W/o Shri Satwant Singh,
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- 37. Smt. Kamlesh Kalra, W/o Shri O.P. Kalra, R/o BG-173, Shalimar Bagh, Delhi.
- 38. R.K. Dhawan, S/o late Shri I.R. Dhawan, 158, Tilak Nagar, Delhi.
- 39. S.K. Jain,
 S/o Shri T.C. Jain,
 R/o Room No. 103, F-wing,
 Shastri Bhawan,
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... Applicants.

By Advocate Shri J.K. Das.

Versus

- Union of India through the Secretary, Ministry of Home Affairs, North Block, N.Delhi.
- 2. Ministry of Agriculture, though its Secretary, Department of Agriculture and Cooperation, Directorate of Economics and Statistics, Shastri Bhawan, N.Delhi.
- The Secretary,
 Ministry of Finance,
 Depatment of Expenditure,
 New Delhi.

Respondents.

By Advocate Shri N.S. Mehta for Respondents 1 & 2.

By Advocate Shri S.M. Arif, proxy for Shri K.C.D. Gangwani, for Respondent 3.

ORDER

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicants, thirty nine in number, are aggrieved by the order passed by the respondents dated 29.11.1991 giving them the revision of pay scales with effect from 11.9.1989 and rejection of their representation by Office Order dated 8.9.1995 for giving effect to the pay scales from 1.1.1986 as claimed by them.

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The applicants have relied on the judgements 2. the Hyderabad Bench of the Tribunal dated 9.7.1992 in O.A. 957/90 and Lucknow Bench dated 10.12.1992 in O.A.389/91. The Special Leave Petition filed by the Union of India against these judgements has been dismissed by the Supreme Court by order dated 5.12.1994. The Hyderabad Bench of the Tribunal had directed that the Electronic Data Processing (EDP) staff working under the Directorate of Census Operations, be given rationalised pay scales w.e.f. 1.1.1986 as were given to EDP staff working under the Railway Administration paid the difference of arrears of pay for the period from 1.1.1986 to 10.9.1989 in accordance with the rules and Hie Similar orders have been passed by regulations. Lucknow Bench of the Tribunal. In Balbir Singh & Ors. Vs. Union of India & Ors. (O.A.665/96) (Principal Bench), decided on 14.8.1996, the Tribunal had allowed the claim of all applicants, excepting Applicant 43, in that case, granting them respective pay scales w.e.f. 1.1.1986 instead of In this case, it was noted that the applicants 11.9.1989. belong to the very same organisation as the applicants before the Calcutta and Nagpur Benches and it was, therefore, held that there was no justification in the respondents' denying to extend to the benefit of the judgement in the other two O.As to the applicants who are in the very same organisation. Das, learned counsel has submitted that the respondents in the impugned Office Order dated 8.9.1995 have stated the rationalisation of pay scales w.e.f. 1.1.1986 has been implemented in spite of the judgements of the Cuttack, Hyderabad and Lucknow Benches of the Tribunal only in respect those applicants and the revision of pay scales of **EDP** staff of the Directorate of Economics and Statistics, New

Delhi - Respondent 2, where the applicants work, has been denied. Learned counsel has submitted that this stand of the respondents is arbitrary and unreasonable as the EDP employees discharging similar functions, who are working in the Railway Administration, were given the revised pay scales.

The respondents in their reply have submitted that a case of ante-dating the not, in fact, this implementation of the revised pay scales from 11.9.1989 to case of re-structuring it is but a They have submitted that by redesignation of posts. the order the Ministry of Finance, Department Expenditure, have rationalised the pay scales of Data Entry Operators 'A', 'B', 'C' and 'D' and fixed the date They have referred to Paragraphs 11.44 and 11.45 11.9.1989. (Chapter 11) of the 4th Pay Commission dealing with EDP staff in various Ministries/Department. The Commission had stated that there are about 4000 posts of EDP staff in 21 They are in 14 pay scales Ministries/departments. different levels from Rs.260-400 to Rs.650-960. Special of Rs.20/- is given with some of these posts. They have also stated that there are a large number of EDP posts at different levels in the National Informatic Centre (NIC), Department of Electronics, Registrar General of India (Ministry of Home Affairs), Ministry of Defence, Planning Commission Department of Statistics. EDP posts in the Department Railways have been dealt with in Chapter 10. They suggested that there should be a regularly constituted service for staff engaged on EDP work. After referring to the rapid development in Computerisation in administration and new technology of work, they have stated that as a long term policy it will be desirable to develop a cadre of experienced employees trained in EDP and other related areas of work.

this connection, they have stated that the Department suggest and matter examine the Electronics should reorganisation of the existing posts and prescribe uniform pay scales and designations in consultation with the Department of scales and special pay Until then the pay Personnel. recommended by them in Chapters 8 and 24 will apply to these In Chapter 31, the 4th Pay Commission had also stated that in regard to their recommendations, it should be from 1.1.1986 and beginning of the current financial year i.e. recommendations on other regard to the with Government will have to take specific decisions to give effect to them from a suitable date, keeping in view all relevant including the administrative and accounting work. aspects, have submitted that in accordance with (emphasis added). The respondents revised normal the of the Commission recommendations replacement scales to the incumbents of the various EDP posts have been given effect to w.e.f. 1.1.1986 and in other cases Government, after considering all relevant aspects, had given effect to the revised pay scales w.e.f. 11.9.1989 after rationalisation of the pay scales. Shri N.S. Mehta, learned counsel, has relied on the judgement of the Supreme Court Secretary, Madras Civil Audit and Union of India & Ors. Vs. Accounts Association and Anr. (1992(20)ATC 176) and has submitted that in similar circumstances where restructuring of posts had to be done, the Supreme Court had upheld the stand of the Government, namely, giving a later date in implementing certain recommendations relating to the scales of pay. have also stated that though the nomenclature of EDP posts in different Departments may be similar, yet the recruitment qualifications, method of recruitment and job requirement each Department has been different and accordingly the pay 4th Pay It was only after the scales were different. Commission made its recommendations, EDP posts have

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reorganised in such a manner that it should carry the same recruitment, qualifications and the same job content and scales of pay. Therefore, the respondents have contended that the revision of pay scales for the EDP staff in the Directorate of Economics and Statistics w.e.f. 11.9.1989 is in order. The learned counsel has, therefore, submitted that the O.A. may be dismissed.

- their arguments in the O.A. and have referred to in detail the judgements relied upon by them and the orders of the Supreme Court in SLP No. 5526/94 and Review Petition No. 1145/94. They have also submitted that the judgement of the Supreme Court relied upon by the respondents in Union of India Vs. Secretary, Madras Civil Audit and Accounts Association and Anr. (supra) is misplaced and in fact, they have relied on the same judgement to state that there should be parity in the pay scales of staff in the I.A. and A.D. with other accounts organisations.
 - 5. We have carefully considered the pleadings and the submissions made by the learned counsel for the parties.
 - 6. The applicants have relied on the judgement of the Tribunal, Lucknow Bench dated 10.12.1992 in O.A. 389/91 which on appeal by the Union of India to the Supreme Court by SLP was dismissed by order dated 5.12.1994 (Annexure'D'). In this order, the Supreme Court has, while condoning the delay, dismissed the Special Leave Petition by the Union of India against the order dated 9.7.1992 of the CAT, Hyderabad Bench in O.A. 957/90 and Lucknow Bench order dated 10.12.1992. The Supreme Court in a recent decision in C.G. Govindan Vs. State of Gujarat (1999 SCC (L&S) 15) has reiterated the

settled law that "when a Special Leave Petition is summarily dismissed under Article 136, by such dismissal, the Supreme Court does not lay down any law as envisaged by Article 141". It therefore, follows when a SLP is simpliciter, it cannot be said that there has been declaration of law by the Supreme Court under Article 141.

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The applicants in O.A. 957/90 before the Hyderabad Bench were employed in the office of the Director of Census The judgement of the Hyderabad Bench was followed Operations. by the Lucking Bench in its order dated 10.12.1992 in O.A. judgement of the Tribunal (Principal Bench) The 389/91. 665/96 dated 14.8.1996 had noted that the applicants belong to the very same organisations as the applicants before Calcutta Bench and Nagpur Benches, namely, the National Sample Survey Organisation under the Ministry of Planning and accordingly the same benefits were extended to them. in the Ministry Οf present applicants who are working Statistics, Agriculture, Directorate of Economics and claiming the revision of pay scales w.e.f. 1.1.1986 i.e. the date of the implementation of the Central 4th Pay Commission. The 4th Pay Commission itself had recommended that in the case EDP staff, the Department of Electronics should examine the and suggest reorganisation of the existing posts matter prescribe uniform pay scales and designations in consultation the Department of Personnel. Until then the pay scales and special pays recommended by them in Chapters 8 and 24 will apply to these posts. It is also relevant to note that Commission itself had noted that there are large number of EDP posts at different levels in the National Informatic Centre, India. General Department of Electronics, Registrar Planning Defence, Ministry of Home Affairs, Ministry of They have also Commission and Department of Statistics. 82

stated that the EDP posts in the Department of Railways been dealt with separately in Chapter 10. Taking into account these facts, we find force in the submissions made by the learned counsel for the respondents that the revision of scales in the case of EDP staff in the Railway Administration has been relied upon by the Lucknow, Hyderabad and Cuttack Benchesof the Tribunal while allowing the revision of pay scales of the applicants/EDP staff in their offices at different places. No doubt, the SLP and the Review Petition filed by the Union of India against these judgements have been dismissed by the Supreme Court and the judgements have also been implemented by the Government in the case of those applicants. However, as seen from the recommendations of the Pay Commission, in the case of EDP staff in other Departments, the Department of Electronics in consultation with the Department of Personnel were required to examine the matter and suggest reorganisations of the existing posts and prescribe uniform pay scales which will necessarily involve some time for rationalisation and implementation.

The Supreme Court in Union of India & Ors. Vs. Secretary, Madras Civil Audit and Accounts Association and Anr. have in considering the question whether there was any apparent reason for implementation of the recommendations of the Pay Commission in respect of members of the Accounts Wing and whether such an implementation offends Articles 14 and 16 the Constitution in any manner, held that there was no infirmity on this ground. In that case, it was held that it was not in dispute that after the report of the Pay Commission, the Government accepted the report and gave effect to the revised pay scales w.e.f. 1.1.1986. It was also observed that is clearly indicated in the report that in regard to

in other matters the Government will have recommendations specific decisions to give effect to them from a suitable in view all the relevant aspects including ake administrative and accounting work. The Supreme Court has held these recommendations clearly fall in the category that itself has Pay Commission other recommendations and the recommendations the that in respect of such will have to take specific decisions to give effect indicated Government Court examined the question from a suitable date. The regarding the second part of the recommendations which relates treatment of scales of pay of Rs.1400-2000 and Rs.2000-3200 per normal promotion as grades requiring functional and also the number of posts to be placed in these procedure The Supreme Court held that the principle pay. scales of pay for equal work is not attracted irrespective of the equal that the posts were identified and upgraded in the year Several petitions had been filed in the Nagpur Bench and 1987. Bench of the Tribunal, including a Full Bench the of Madras against which the appeals had been filed the Tribunal Supreme Court. The Apex Court held that the Full Bench as well Nagpur Bench of the CAT have not correctly interpreted the It was held that: scope of the recommendations.

> combined reading of the Pay Commission report and Memo makes it abundantly clear that " a second set of the recommendations could only be given after identifying these posts. the whole matter is required to be examined effect the necessary decision has to be taken. purpose, context, it is also necessary to note that the post of in existence Officer earlier which is now brought under a functional grade. that purpose necessary rules have to be senior the eligibility etc. prescribing regular who have completed three years service in the grade are upgraded to this post. It is evident that all this could have been done only in the and in the said Organised Accounts office higher scales of pay were given with effect from April the financia! from the beginning of year. We are unable to see as to how the respondents can insist that they must be given higher scales with This claim is obviously from January 1, 1986. officers: the effect of some that the ground on based

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belonging to the Audit Wing were given effect from January 1, 1986. But it must scales w be borne were eligible on that date for the that they Likewise, some of the officers of the scales. higher Accounts Wing who were eligible for higher scales were But with reference to the second part of given. the recommendations categories of posts in functional grades in the Accounts Wing have to The respondents who got that identified and Created. benefit of being upgraded now cannot claim that they also be given same scales like others in respect must of whom the recommendations of the Pay Commission were given effect to with effect from January 1, distinction between There <u>clear</u> Therefore, the submission that giving two dates of implementation of the <u>categories.</u> dates different recommendations in respect of these two categories of personnel of the Accounts Wing and the Audit Wing offends Articles 14 and 16, is liable to be rejected".

(Empahsis added)

of the view that the reasoning given the judgement of the Hon'ble Supreme Court in Union of India and Secretary, Madras Civil Audit and Accounts (supra) is fully applicable to the facts Association and Anr. and circumstances of the present case, taking into account the recommendations of the 4th Pay Commission and the subsequent decision of the Government in issuing the impugned O.M. dated 11.10.1989 giving effect to the revised pay scales w.e.f. The 4th Pay Commission had suggested, inter 11.9.1989. that in respect of large number of EDP posts which are existing in various Ministries/Departments, other than the Department of Railways, which have been dealt with separately in Chapter there should be a regularly constituted service for staff engaged on EDP work. In this connection, they had recommended the Department of Electronics should examine the and suggest reorganisation of the existing posts and prescribe uniform pay scales and designations in consultation with the Department of Personnel which exercise will naturally take The applicants cannot, therefore, claim that some time. is similar to the EDP staff in the Railway Administration case Pay Commission itself because the had dealt with them separately. They had also recommended that the Government will

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have to take specific decisions to give effect to the 🕰 scales from a suitable date keeping in view all relevant including the administrative exigencies. Admittedly, in pursuance of the 4th Pay Commission's recommendations, Government has carried out the exercise to consider the replacement pay scales to the incumbents of the various EDP posts and issued the impugned O.M. dated 11.10.1989 which gave effect the revised to pay scales from 11.9.1989. We respectfully follow the observations of the Hon'ble Supreme in Union of India & Ors. Vs. Secretary, Madras Civil Court Audit and Accounts Association and anr. (supra) that two different dates of implementation of the recommendations in respect of the EDP personnel being dealt with here does not violate the principles of equality enshrined in Articles 14 and 16 of the Constitution. In the light of the Supreme judgement which is fully applicable to the facts of this case, which we are bound to follow in the present case, we find contentions of the applicants that there must be parity in the scales with the other EDP staff who were given the scales w.e.f. 1.1.1986 on the recommendations of the 4th Pay Commission cannot be accepted and are accordingly rejected. In the circumstances, O.A. fails and is dismissed. No order as to costs.

Lake Somethe (Smt. Lakshmi Swaminathan)

Member(J)

(S.R. Vice Chairman (A)

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